भी रामविसास पासवान : भ्राप उस को मंगा कर देखिए ।

MR. SPEAKER: I have already mentioned it.

SHRI B. P. MANDAL (Madhepura): So far as the news media is concerned, it is functioning like in the emergency days. It mentions only the names of the Ministers and omits to mention the names of the Members who participated in the debate This is very bad. This should be looked into.

12.08 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ANNUAL ACCOUNTS OF
AIIMS FOR 1976-77 AND PREVENTION
OF FOOD ADULTERATION (SECOND
AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table:—

- (1) A copy of the Certified Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1976-77, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-1803/78].
- (2) A copy of the Prevention of Food Aulteration (Second Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 8th February, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-1804/78].

NOTIFICATIONS UNDER CENTRAL Ex-CISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to key on the Table:—

- (1) A copy of Notification No. 81/78-CE (Hindi and English versions) published in Gazette of India dated the 15th March, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum, [Placed in Library. See No. LT-1818/78].
- (2) A copy of Notification No. 65-Customs (Hindi and English versions) published in Gazette of India dated the 18th March, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library, See No. LT-1819/78].

12.09 hrs.

RE. CALLING ATTENTION NOTICES (PROCEDURE)

MR. SPEAKER: Now the Calling. Attention, Mr. Kamath.

SHRI SAUGATA ROY (Barrackpore); Sir, before you call Mr. Kamath, I want to raise a point about procedure relating to Calling Attention. Under rule 197(5), all the notices, Calling Attention Notices, which have not been taken up at the sitting for which they have been given shall lapse at the end of the sitting, unless the Speaker has admitted any of them for a subsequent sitting. I have already written to you, and spoken to you also, that this is a procedure which has proved not in the interests of the Members in the sense that when a Member has given notice of a Calling Attention, if it is rejected for that day, and if on the same subject you are accept-